

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 257/2018  
IN  
CP (IB) No. 97/Chd/Hry/2018**

**Under Section 7 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Oriental Bank of Commerce	...Petitioner-Financial Creditor
Vs.	
Isolux Corsan India Engineering and Construction Private Limited & Ors.	...Respondents-Corporate Debtors

Present: Mr. Anil K. Ahuja, Advocate for the petitioner.

The learned counsel for the petitioner submits that in view of the observations made in the order dated 15.05.2018, the petitioner has filed amended petition and also deleted the names of respondent Nos. 2 and 3 from the array of respondents. Fresh Memo of Parties is stated to have been filed. The learned counsel further submits that copy of the petition was despatched to the respondent-corporate debtor by registered post and the postal receipt in this regard is at page 58-A of the amended petition. The amended petition is stated to have been filed vide Diary No. 1688 dated 21.05.2018. The application for amendment is allowed and the amended petition be taken on record.

The learned counsel for the petitioner seeks time to place on record the documents giving specific authority to the authorised person to file the instant petition under the Insolvency and Bankruptcy Code, 2016 with supporting affidavit.

List the matter on 30.07.2018. The requisite documents be filed at least one day before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

July 13, 2018  
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